

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD.

Civil Misc. Contempt Application NO. 197 of 2008.

IN

ORIGINAL APPLICATION NO. 976 OF 2006.

ALLAHABAD THIS THE 11TH DAY OF JULY 2008.

Hon'ble Mr. A.K. Gaur, Member-J Hon'ble Mr. K.S. Menon, Member-A

- Anil Kumar, son of Shri Surendra Singh, resident of Subodh Nagar, Amroha, J.P. Nagar.
- Mohit Kumar Gupta, son of Shri Ram Asarey, resident of L-81-B1 Choya Tala Line Par, Moradabad.
- Bharat Singh son of Shri Ram Singh, resident of Village and post Office Chend Nagar, J.P. Nagar.
- Vikash Arora son of late R.P. Arora, resident of 113-A, Adarsha Nagar, Moradabad.
- Kishan Swaroop son of Shri Hori Lal, resident of C-1, Hanuman Nagar, Linepar, Moradabad.
 Applicants

(By Advocate: Shri Vikas Budhwar)

Versus.

- Shri Azizull Haq, Divisional Railway Manager, Northern Railway, Moradabad Division, Moradabad.
- Ashwani Kumar Bagga, Senior Divisional Personnel Officer, Northern Railway, Moradabad Division, Moradabad.

.....Respondents

(By Advocate: Shri A Tripathi)

ORDER

By Mr. A.K. Gaur, Member-J

Heard Shri Vikas Budhwar, learned counsel for the applicant and Shri A. Tripathi, learned counsel for the respondents.

- Learned for the respondents submitted at the very threshold that the order of the Tribunal has been complied with. Shri V. Budhwar, learned counsel for the applicant objected to the same.
- Having heard counsel for the parties, we find no merit in this case.
 Accordingly, Contempt Application is dismissed. Notices are discharged.

Member-A

Member-J

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